

Annexure - 4														
Name of the corporate debtor: SHAH GROUP BUILDERS LIMITED ; Date of commencement of CIRP: 08.07.2021 ; List of creditors as on: 04.07.2022														
List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)														
(Amount in Rs.)														
Sl.No.	Name of Creditor	Identification No.	Details of Claim received		Details of claim admitted					Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claim	Amount covered by guarantee	Whether related Party?	% of voting share in COC					
1	Mrs. Asha C. Pansari	ALIPP9034G	02.08.2021	68,19,743	-	Lenders of the Project		No.	Ref Note. 1		N/A.	68,19,743	-	Ref Note. 2 & 3
2	Vinay Sitaram Pawar Sushma Vinay Pawar	AATPP 1794K APGPP6987E	02.08.2021	48,95,563	-	Lenders of the Project		No.	Ref Note. 1		N/A.		48,95,563	Ref Note. 2 & 3
3	Mr. Satish Sadashiv Rane	AIJPR7993N	05.10.2021	1,01,76,000	-	Lenders of the Project		No.	Ref Note. 1		N/A.	1,01,76,000		Ref Note. 5
TOTAL				2,18,91,306								1,69,95,743	48,95,563	

- NOTE :**
- The Corporate Debtor had filed an Interlocutory Application with the NCLAT for granting stay on the CIRP arising out of the order dated 08.07.2021. The NCLAT vide order dated 06.08.2021 directed that COC may be put on hold till the next hearing date i.e., 21.09.2021 as the parties are exploring the possibility of settlement.
- On 21.09.21 NCLAT passed an interim order noting that the parties have reached settlement and for further instructions the matter was adjourned to 24.09.21.
- 1 Meanwhile we have received the application from the applicant Mr. Satish Sadashiv Rane for withdrawal u/s. 12A of the IBC Code, 2016 and the same was filed before NCLT on 23.09.21
- The NCLAT on 24.09.2021 passed an order directing that the interim protection of COC formation may be extended till the decision relating to the aforesaid application u/s. 12A has passed. Further, for the hearings held on 28.04.2022 and 02.06.2022 hearings before the Hon'ble NCLT Mumbai Bench, no material conclusions were drawn. Next hearing is to be held on 02.08.2022. Therefore, for the time being the COC formation is on hold.
- 2 Claims have presently not been admitted due to lack of adequate information and / or supporting documentation. These amounts may be admitted at a later date subject to additional information being provided by the respective financial creditor
- 3 Claims may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
- 4 The above information is based on details of claims received under FORM C
- 5 The said amount is settled owing to the court hearing held for the 12A Application.